Jammu and Kashmir Pollution Control Committee

Chairman.spcb@jk.gov.in
membersecy-jkpcc@jk.gov.in
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPCC/NGT/OA 132/2026/ 326

Date:-22 -04-2026

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 16-03-2026 in OA No. 132/2026 titled Amit Sharma V/s UT of J&K & Ors.

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **16-03-2026 in OA No. 132/2026 titled Amit Sharma V/s UT of J&K & Ors.,** the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above

(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **132 of 2026**

IN THE MATTER OF **"Amit Sharma V/s UT of Jammu & Kashmir & Ors."**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 16.03.2026 passed in O.A No. 132 of 2026 titled "Amit Sharma V/s UT of Jammu & Kashmir & Ors.".

Background:

That the Hon'ble National Green Tribunal vide Notice dated **16-03-2026** in **OA No. 132 of 2026** directed as follows: -

"In view of the facts and circumstances of the case, we consider it appropriate that a Joint Committee be constituted with direction to verify the factual position and to suggest appropriate remedial measures and to send copies of its report to the concerned authorities for taking appropriate action in accordance with environmental laws/norms applicable to the activity in question. Accordingly, we constitute a Joint Committee comprising of representatives of Jammu and Kashmir Pollution Control Committee (J&K PCC) and Deputy Commissioner/District Magistrate, Rajouri and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and to submit its report within four weeks to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and Principles of Natural Justice by giving opportunity of being heard to the concerned project proponent and to submit action taken report within next two weeks.

In view of the averments in the application, we also consider it appropriate to have response of (1) UT of Jammu and Kashmir through Secretary, Environment, Forest and Climate Change, Government of

J&K; (2) Principal Secretary, Urban Development, Government of J&K; (3) Deputy Commissioner/District Magistrate, Rajouri; (4) Municipal Council, Rajouri through Executive Officer and (5) J&K PCC through Member Secretary who are impleaded as respondents no. 1 to 5.

Replies/responses by respondents no. 1 to 5 may be filed within four weeks."

Status Report:

In compliance of the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated **16-03-2026** in **OA No. 132 of 2026**, the report of the J&K Pollution Control Committee is as follows:

1. That Deputy Commissioner, Rajouri was requested to share a suitable date for site inspection vide No. JKPCC/Sc./OA 132-2026/26/2783-85; dated: 27.03.2026 followed by reminder vide No. JKPCC/Sc./OA 132-2026/26/144-46; dated: 15.04.2026 **(Copies enclosed as Annexure 1-2)**, in compliance with the Hon'ble NGT directions dated 16.03.2026.
2. That Regional Director, J&K PCC, Jammu was requested vide No. JKPCC/Sc./OA 132-2026/26/2781-82; dated: 27.03.2026 followed by reminder vide No. JKPCC/Sc./OA 132-2026/26/175-76; dated: 16.04.2026 **(Copies enclosed as Annexure 3-4)** to submit a comprehensive report.
3. That Regional Director, J&K PCC Jammu submitted its report vide No. JKPCC/RDJ/2026/225; dated: 17.04.2026 **(Copy enclosed as Annexure 5).**

   Highlights of the report are summarized as under:

   a) **Indiscriminate dumping and burning of municipal solid waste** was observed at multiple locations including Bela Bus Stand, Salani bridge to Tariq Bridge and Jawahar Nagar.

   b) **Uncollected waste in newly developed colonies** (Kahoera, Bela Colony) is being directly disposed into Manwar Tawi and Power

House Water Canal that finally culminates into Manwar Tawi near Abdullah bridge.

c) **During the inspection, Biomedical waste mixed with municipal solid waste** was found at Bela Bus Stand, which is a violation of Biomedical Waste Management Rules, 2016 and Solid Waste Management Rules, 2026.

d) Dumping of waste was also observed in the areas like Peerkanju, Talwal, Pathanmora, Phalayana, Manhas Mohalla (Jawahar Nagar), Thudi, Khandli Bridge and residential areas on the banks of Manwar Tawi (Ati to Pahalyana), Sakhtoh river (Talwal to Salini) etc.

e) Despite earlier imposition of ₹545.28 Lakhs environmental compensation on Municipal Council Rajouri vide No. 23 JKPCC of 2026; dated: 02.02.2026 **(Copy enclosed as Annexure 6)**, no improvement has been found on ground.

4. That Deputy Commissioner Rajouri has been requested to recover the Environmental Compensation levied upon Municipal Council Rajouri vide this office No. JKPCC/Sc./OA 132-2026/26/318; dated: 21.04.2026 **(Copy enclosed as Annexure 7).**

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

Annex-I

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Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner,
Rajouri.

No.: JKPCC/Sc./OA 132-2026/26/2783-85 **Date:** 27**-03-2026**

Sub: O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors".
Ref: *Hon'ble NGT order dated 16.03.2026.*

Sir,

Kindly refer to the subject and reference cited above. In this connection, I am directed to submit that Hon'ble NGT has issued following directions in the matter of O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors." vide dated 16.03.2026.

"In view of the facts and circumstances of the case, we consider it appropriate that a Joint Committee be constituted with direction to verify the factual position and to suggest appropriate remedial measures and to send copies of its report to the concerned authorities for taking appropriate action in accordance with environmental laws/norms applicable to the activity in question. Accordingly, we constitute a Joint Committee comprising of representatives of Jammu and Kashmir Pollution Control Committee (J&K PCC) and Deputy Commissioner/District Magistrate, Rajouri and direct the same to meet ***within two weeks****, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and to submit its report* ***within four weeks*** *to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and Principles of Natural Justice by giving opportunity of being heard to the concerned project proponent and to submit action taken report within next two week."*

It is therefore, requested to share a suitable date for site inspection. Divisional Officer, J&K PCC, Rajouri will be representative for J&K PCC as member of the Joint Committee.

Yours sincerely,

Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

Copy to
1. Regional Director, J&K PCC Jammu.
2. Divisional Officer, J&K PCC Rajouri.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex-2

Deputy Commissioner,
Rajouri.

No.: JKPCC/Sc./OA 132-2026/26/144-46 **Date:** 15 **-04-2026**

Sub: O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors".
Ref: *JKPCC/Sc./OA 132-2026/26/2783-85; dated: 27.03.2026.*

Sir,

Please refer to the subject and reference cited above. In this connection, you are again requested to share a suitable date for site inspection. As the case is listed for hearing on **4th May, 2026** and joint committee constituted by Hon'ble NGT vide its order dated 16th March, 2026 to submit a compliance report in the instant matter.

Yours sincerely,

Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

Copy to
1. Regional Director, J&K PCC Jammu.
2. Divisional Officer, J&K PCC Rajouri.

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Regional Director
J&K Pollution Control Committee,
Jammu.

No.: JKPCC/Sc./OA 132-2026/26/2781-82 **Date:** 27**-03-2026**

Sub: O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors".
Ref: *Hon'ble NGT order dated 16.03.2026.*

Sir,

Kindly refer to the subject and reference cited above. In this connection, I am directed to submit that Hon'ble NGT has issued following directions in the matter of O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors." vide dated 16.03.2026 **(copy enclosed).**

> *"The Applicant has raised grievances regarding indiscriminate garbage and filth being dumped by Rajouri Municipal Corporation in the city of Rajouri at multiple locations namely near the Bela Bus stand, Tariq Bridge, Government Medical College, Jawahar Nagar and several other parts of city in violation of environmental norms.xxxx.....xxxx.....*
>
> *In view of the averments in the application, we also consider it appropriate to have response of (1) UT of Jammu and Kashmir through Secretary, Environment, Forest and Climate Change, Government of J&K; (2) Principal Secretary, Urban Development, Government of J&K; (3) Deputy Commissioner/District Magistrate, Rajouri; (4) Municipal Council, Rajouri through Executive Officer and (5) J&K PCC through Member Secretary who are impleaded as respondents no. 1 to 5."*

In the light of above, you are requested to share a comprehensive report by or before **10.04.2026**.

Encl: A/A

Yours sincerely,

Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

Copy to Divisional Officer, J&K PCC Rajouri for information and immediate compliance.

Jammu and Kashmir
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Annex 4

Regional Director
J&K Pollution Control Committee,
Jammu.

No.: JKPCC/Sc./OA 132-2026/26/175-76 **Date:** 16 **-04-2026**

Sub: O.A No. 132/2026 tilted "Amit Sharma V/s UT of J&K & Ors".
Ref: *JKPCC/Sc./OA 132-2026/26/2781-82; dated: 27.03.2026.*

Sir,

With regard to the subject and reference cited above, you are again requested to share a comprehensive report by or before **20.04.2026**.

As the case is listed for hearing on **4th May, 2026.**

Yours sincerely,

Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

Copy to Divisional Officer, J&K PCC Rajouri for information and immediate compliance.

Government of Jammu & Kashmir
Jammu and Kashmir Pollution Control Committee
Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
JK Pollution Control Committee,
Jammu

No: - JKPCC/RDJ/2026/ 225 Dated: - 17/04/2026

Subject: - OA No 108/2026 titled "Amit Sharma V/s UT of J&K & Ors".
Ref: Letter No. JKPCC/RDJ/2026/23-24 dated 02-04-2026

Sir,

Kindly refer to the subject cited above, a report received from Divisional Office Rajouri has been examined, and the status is submitted as under:

It has been reported that the Municipal Council Rajouri is involved in indiscriminate open dumping and burning of municipal solid waste at multiple locations including near Bela Bus Stand, right bank of Manwar Tawi (from Salani Bridge to Tariq Bridge), Salani Bus Stand, and Jawahar Nagar (near District Veterinary Hospital, Rajouri). Further, uncollected waste in newly developed colonies such as Kahoera and Bela Colony is being directly disposed of by residents into Manwar Tawi and the Power House Water Canal, ultimately polluting the river system.

It is also observed that biomedical waste is being mixed with municipal solid waste at certain locations, which constitutes a grave violation of the Biomedical Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 (as amended).

Similar dumping practices have been reported in areas including Peerkanju, Talwal, Pathanmora, Phalayana, Manhas Mohalla (Jawahar Nagar), Thudi, Khandli Bridge, and along the banks of Manwar Tawi and Sakhtoh River. Waste is being dumped into natural drains/nallahs which ultimately discharge into the Manwar Tawi through tributaries such as Sukhtoh River and Khandli Nallah.

Further, it has been reported that solid waste dumping observed within the premises of Government Medical College Rajouri pertains to the GMC administration, and a separate report in this regard will be submitted.

It is pertinent to mention that despite imposition of Environmental Compensation amounting to ₹545.28 lakhs on the Chief Executive Officer, Municipal Council Rajouri by JKPCC vide Order No. 23-JKPCC of 2026 dated 02-02-2022, no significant improvement has been observed on the ground. This is despite repeated instructions issued from time to time for proper handling and management of municipal solid waste as per prescribed rules.

In view of the above, the matter warrants strict action against the Municipal Council Rajouri under relevant environmental laws for continued non-compliance.

This is submitted for kind information and further necessary directions.

Yours faithfully

Regional Director
JKPCC, Jammu

Encl: - leaves

Government of Jammu and Kashmir
Pollution Control Committee
Divisional Office Rajouri
Email: (dospcbrajouri@gmail.com)

The Regional Director,
Pollution Control Committee,
Jammu.

No: PCC /DO/R/2026/04 Dated: 07-04-2026

Subject: O.A No.132/2026 titled "Amit Sharma V/s UT of J&K & Ors".
Reference: Your Office letter No. JKPCC/RDJ/2026/23-24 dated: 02-04-2026

Sir,

Kindly refer above cited subject on the directions issued by the Hon'ble NGT in this regard it is to submit that Municipal Council Rajouri has been found relentlessly indiscriminate open dumping and burning of municipal solid waste near Bela Bus Stand, Right Bank of Manwar Tawi from Salani bridge to Tariq Bridge, Salini Bus Stand and Jawahar Nagar (near District Veterinary Hospital, Rajouri). Even it is also observed that uncollected waste in newly formed colonies in Kahoera and Bela Colony directly disposed off by the residents into Manwar Tawi and Power House Water Canal flowing back side of the GMC Rajouri finally calumniating into Manwar Tawi near Abdullah bridge after passes through Bela Colony (which once was an irrigated paddy field). Besides at Bela Bus Stand biomedical waste also found mixed with solid waste which grave violation of the Biomedical Waste Management Rules 2106 and Solid Waste Management Rules 2025.

Same waste dumping pattern were also observed in the areas like Peerkanju, Talwal, Pathanmora, Phalayana, Manhas Mohalla (Jawahar Nagar), Thudi, Khandli Bridge and residential areas on the banks of Manwar Tawi (Ati to Pahalyana), Sakhtoh River (Talwal to Salini) etc., where uncollected municipal solid waste being dumped into natural nallahs which finds it's final disposal into Manwar Tawi through major tributaries like Sukhtoh River, Khandli Nallah etc.

However solid waste dumping observed in the premises of Govt. Medical College Rajouri is pertains to GMC Administration Rajouri and report to this regard will be submitted separately.

It is pertinent to mention here that despite imposition of ₹545.28 Lakhs environmental compensation to the Chief Executive Officer, Municipal Council Rajouri by the J&K PCC vide order No. 23-JKPCC of 2026 dated 02-02-2022, no improvement on ground found till date despite time to time instructions issued to them for handling solid waste as per Solid Waste Management Rule.

In view of afore action may be initiated against the Municipal Council Rajouri under various Environmental Laws.

Encl: Photographs

Yours faithfully,

(Dr. Mohan Lal Snehi)
Divisional Officer
PCC Rajouri

Bela Bus Stand

Latitude: 33.38203
Longitude: 74.310216
Elevation: 926.46±1.15 m
Accuracy: 12.33 m
Time: 06-04-2026 16:51
Note: Near Bella Bus Stand RAJOURI
Powered by NoteCam

Latitude: 33.382029
Longitude: 74.31006
Elevation: 926.46±1.21 m
Accuracy: 4.662 m
Time: 06-04-2026 16:52
Note: Near Bella Bus Stand RAJOURI
Powered by NoteCam

Salani bridge to Tariq Bridge

Near Abdullah bridge

Jawahar Nagar (near District Veterinary Hospital, Rajouri)

Annex-6

Jammu and Kashmir
Pollution Control Committee
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Rajbagh, Srinagar, 190 008

Subject: Levying of Environmental Compensation to Chief Executive Officer, Municipal Council, Rajouri for illegal and unscientific disposal of 16 TPD untreated solid waste in violation of Municipal Solid Waste (Management) Rules, 2016.

ORDER NO. 23 JKPCC of 2026
Dated 02 -01-2026

Whereas, persistent reports were received about illegal and unscientific handling and disposal of untreated Solid Waste near Salani Bridge adjoining the Manwar Tawi River and near Bela Bus Stand, Rajouri by the Municipal Council Rajouri in violation of Solid Waste Management Rules,2016; and

Whereas,, based on fresh inspection, Divisional Officer, Pollution Control Committee, Rajouri has reported that Municipal Council Rajouri is continuously disposing the untreated Solid Waste near Salani Brdge adjoining the Manwar Tawi River and near Bela Bus Stand, Rajouri in violation of Solid Waste Management Rules 2016; and

Whereas, Divisional Officer, Pollution Control Committee, Rajouri has forwarded the report on environmental damage to the Regional Director, Pollution Control Committee Jammu for levying of Environmental Compensation and the Regional Director, Pollution Control Committee, Jammu has recommended levying of Environmental Compensation on Municipal Council Rajouri vide letter No. PCC RDJ/SWM/2025/1996-98 dated 10-10-2025; and

Whereas, accordingly case was examined by the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, and the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee recommended levying of Environmental Compensation on Municipal Council Rajouri amounting to Rs. 545.28/-lacs (Rupees Five Crore Forty Five lacs and Twenty Eight Thousand only) for illegal and unscientific disposal of 16 TPD untreated solid waste for 1056 days (w.e.f.17-01-2022 i.,e date of issuance of first EC legal notice on 08-12-2024 upto the date of submission of EC format by the Divisional Officer, Pollution Control Committee, Rajouri), in accordance with the guidelines framed in this behalf; and

Whereas, notice for levying of Environmental Compensation as worked out by the Technical Advisory Committee of the J&K Pollution Control Committee amounting to Rs. 545.28/-lacs (Rupees Five Crore Forty Five lacs and Twenty Eight Thousand only) was served to the Chief Executive Officer, Municipal Council Rajouri vide No. JKPCC/MSW-Rajouri/2025/389-393 dated 29-12-2025, with the direction to show cause within 15 days, as to why Environmental Compensation be not levied; and

Whereas, no response/reply has been received from the Municipal Council, Rajouri -District Rajouri in stipulated period i.e, 15 days; and

Whereas, the Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for such violations is required to be imposed upon the Municipal Council, Rajouri.

Now, therefore, Environmental Compensation amounting to **Rs. 545.28/-lacs (Rupees Five Crore Forty Five lacs and Twenty Eight Thousand only)** is imposed upon the Chief Executive Officer, Municipal Council, Rajouri -District Rajouri for illegal and unscientific disposal of **16 TPD** untreated solid waste for **1056 days** (w.e.f.17-01-2022 i.,e date of issuance of first EC legal notice on 08-12-2024 upto the date of submission of EC format by the Divisional Officer, Pollution Control Committee, Rajouri) as worked out by Technical Advisory Committee of the J&K Pollution Control Committee. The Chief Executive Officer, Municipal Council, Rajouri, District Rajouri is directed to deposit a sum of **Rs. 545.28/-lacs (Rupees Five Crore Forty Five lacs and Twenty Eight Thousand only)** in the Environmental Compensation Fund Account No. 0023040510000001 of the JK Pollution Control Committee in J&K Bank Ltd. within 30 days from the date of issuance of this order.

In case of default to pay Environmental Compensation in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

Issued with the Approval of Competent Authority.

(Dr. R Gopinath),IFS
Member Secretary,

Encl: EC Calculation Sheet

No.: JKPCC/MSW-Rajour/2025/94-100
dated 02-02-2026

Copy for information and necessary action to the:-

i) Commissioner Secretary to Govt., Housing and Urban Development Department, J&K Government, Civil Secretariat, Jammu.
ii) Deputy Commissioner, Rajouri.
iii) Regional Director, Pollution Control Committee, Jammu with the direction, in case Environmental Compensation is not deposited by the violator in time, he will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
iv) Director, Urban Local Bodies, Jammu.
v) Chief Executive Officer, Municipal Council, Rajouri-District Rajouri for immediate compliance.
vi). Divisional Officer, Pollution Control Committee, Rajouri with the direction, in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days, the matter be taken up with the concerned Deputy Commissioner to recover the Environmental Compensation amount in accordance to the Land Revenue Act.
vii).I/c Website JK Pollution Control Committee, Jammu for uploading the same

Environmental Compensation to be levied for improper and unscientific management of Solid Waste by Municipal Committee Rajouri (J&K) in violation of Solid Waste Management Rules, 2016

The approved **formula** for levying Environmental Compensation under' **Polluter Pays' Principle** in **O.A. No. 593/2017** by the **Hon'ble NGT order dt. 28/08/2019**, in a case titled **Paryavaran Suraksha Samiti & Anr. V/s Union of India &Ors., is** as given below:-

Environmental Compensation (Lacs Rs.) = 2.4 (Waste Generation – Waste Disposed as per the Rules) + 0.02 (Waste Generation – Waste Disposed as per the Rules) × N + Marginal Cost of Environmental Externality × (Waste Generation – Waste Disposed as per the Rules) × N

Where; waste quantity is in Tons Per Day (TPD)

N is no. of days of violation from the date of issuance of first notice

The status of MSW generation and violation committed by Municipal Committee Rajouri (J & K) with regard to improper and unscientific waste management, as per different reports is as under: -

A)	Population of PamporeTown	29486 (as per census of India 2011)
		42000 (Current estimated population)
	Class of the City/ Town/ Block	Class III Town
B)	Quantity of Solid waste generation	**16 TPD** (As per Annual Report submitted by MC Rajouri)
C)	Quantity of Waste disposed as per SWM Rules, 2016.	**0 TPD** (As per EC format submitted by D.O. PCC, Rajouri
D)	Solid Waste Management Capacity Gap (TPD)	**16 TPD**
(E)	No. of days of violation (N)	**1056 days** (With effect from 17.01.2022 i.e. date of issuance of first EC legal notice to 08-12-2024 i.e. the date of submission of EC format by D.O. PCC Rajouri)
(F)	Calculated Marginal Cost of Environmental Externality (Lacs Rs. Per Day)	0.0024
(G)	Minimum Value of Environmental Externality (Lacs Rs. Per Day)	**0.01** (As per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
Environmental Compensation (Lacs Rs.)		$= 2.4 (16 - 0) + 0.02 (16 - 0) \times 1056 + 0.01 \times (16 - 0) \times 1056$ $= 38.4 + 337.92 + 168.96$ **= 545.28 Lacs**

(Member TAC) (Member TAC) Sd (Member TAC) (Member TAC) 15.A.2025 (Convenor TAC)

(Head TAC)

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Deputy Commissioner,
Rajouri

No.: JKPCC/Sc./OA 132-2026/26/318 **Date: 21 -04-2026**

Sub: Recovery of Environmental Compensation levied upon Chief Executive Officer Municipal Council, Rajouri.

Sir,

With reference to the subject cited above, I am to convey that J&K PCC has levied upon Environmental Compensation amounting to **@Rs.545.28/- Lacs** on Municipal Council Rajouri for violation of Municipal Solid Waste (Management) Rules, 2016 vide this office Order No. 23 JKPCC of 2025; dated: 02.02.2026 **(copy enclosed)** which has not been deposited till now.

As such, it is requested to get recovered the Environmental Compensation levied upon Municipal Council Rajouri and deposited in EC Fund Account No. 0023040510000001 of the J&K Pollution Control Committee.

Yours sincerely,

Dr. R. Gopinath, IFS
Member Secretary,
J&K PCC